

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.III/166/2019-JudI./Part-1/328 Dated Shillong, the 15th July, 2021

The effect of the Circular dated 23rd April 2021, read with the Circular dated 30th April 2021, shall stand extended till Monday, 2nd August, 2021, or until further orders, whichever is earlier.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-JudI./Part-1/328-A Dated Shillong, the 15th July, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.A. to the Registrar General, High Court of Meghalaya, for favour of kind information of the Registrar General.
6. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, for favour of kind information.
8. The Registrar(Administration), High Court of Meghalaya, for favour of kind information.
9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The Assistant Solicitor General, for favour of kind information.
11. The President/Secretary, High Court Bar Association, Shillong for kind information
12. The President/ Secretary, Bar Associations of all districts for kind information.
13. All Court Masters, High Court of Meghalaya, for kind information.
14. Notice Board.
15. Office File.

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15/07/2021


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